

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-686/ND/2022

IN THE MATTER OF:

Aditya Birla Finance Ltd.

....Applicant

Vs.

Siti Jind Digital Media Communication Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 27.09.2022

CORAM:

**SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr Debarshi Dutta, Ms Subhalaxmi Sen and Mr
Aayush Kevlani, Advocates

For the Respondent :

ORDER

Heard the submissions made by counsel for Financial Creditor. Notice be served on Corporate Debtor to appear and file his reply within 2 weeks and thereafter one week's time is granted for rejoinder, if any, to Financial Creditor. Post this matter on **31.10.2022.**

—soj—
(RAHUL BHATNAGAR)
MEMBER (T)

—soj—
(P.S.N. PRASAD)
MEMBER (J)

Khushboo